

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,

BENCH, AT MUMBAI

COMPANY SCHEME APPLICATION NO. 357 OF 2017.

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and Rules framed thereunder as in force from time to time;

AND

In the matter of Composite Scheme of Arrangement between Parekh Marine Agencies Pvt. Ltd., Seabridge Maritime Agencies Pvt. Ltd., Logistic Services Pvt. Ltd., PSC Ventures Pvt. Ltd., Parnovo Ventures Pvt. Ltd. ("Transferor Companies") with Parcorp Pvt. Ltd. ("Transferee Company") and Seabridge Projects Private Limited, Triton Marine Oil Field Services Private Limited, Seabridge Marine Agencies Private Limited, Parekh Marine Services Private Limited and PML Ventures Private Limited ("Resulting Companies") and their respective Shareholders

Parcorp Private Limited, a company )  
incorporated under the Companies Act, )  
2013 having its registered office at )  
Anchorage, CTS. No. 275/B, Village )  
Deonar, Off Govandi Station road, ) ...Applicant Company.  
Govandi East, Mumbai 400088.

Mr. Ashish Kamat, Mr. Rohan Dakshini, Ms. Anuja Abhyankar, Ms. Nikita Mishra, Ms. Spenta Havewala, i/b M/s. Federal & Rashmikant, Advocates for the Applicant Company.

Coram: SH. M. K. Shrawat, Hon'ble Member (J).

Date: 1<sup>st</sup> May, 2017

#### MINUTES OF THE ORDER

UPON the application of the Applicant Company above named by a Company Application AND UPON HEARING Mr. Ashish Kamat, Mr. Rohan Dakshini, Ms. Anuja Abhyankar, Ms. Nikita Mishra, Ms. Spenta Havewala, i/b M/s. Federal & Rashmikant, Advocates for the Applicant Company, AND UPON READING:

(i) Affidavit of Service dated 15<sup>th</sup> April 2017 filed in this Tribunal on 17<sup>th</sup> April 2017 by the Chairperson appointed for the meeting of the Equity Shareholders of the Applicant Company inter alia stating that the order of the Hon'ble Tribunal dated 5<sup>th</sup> April 2017 and the applicable rules of the Companies (Compromises, Arrangements and Amalgamations), 2016 regarding the service of the notice to the equity shareholders have been complied with by the Applicant Company;

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(ii) Affidavit of Service dated 15<sup>th</sup> April 2017 filed in this Tribunal on 18<sup>th</sup> April 2017 by the Director of the Applicant Company inter alia stating that the directions of the Hon'ble Tribunal contained in the said Order dated 5<sup>th</sup> April 2017 and applicable rules of the Companies (Compromises, Arrangements and Amalgamations), 2016 regarding the service of the notice of the meeting of the equity shareholders to the Authorities have been complied with by the Applicant Company;

(iii) Affidavit of Service dated 15<sup>th</sup> April 2017 filed in this Tribunal on 18<sup>th</sup> April 2017 by the Director of the Applicant Company inter alia stating that the orders of the Hon'ble Tribunal regarding the service of the notice of the meeting of the equity shareholders to the creditors stated therein have been complied with by the Applicant Company; and

(iv) Report dated 25<sup>th</sup> April 2017 of the Chairperson of the Equity Shareholders meeting of the Applicant Company filed in this Tribunal on 26<sup>th</sup> April 2017 pursuant to Rule 14 of the aforesaid Rules;

**IT IS ORDERED THAT** in view of the aforesaid compliance of the directions passed in the Order dated 5<sup>th</sup> April 2017 passed in the above Company Scheme Application, nothing further survives in the said Application and the same is accordingly allowed and disposed of.

Date: 1<sup>st</sup> May 2017

Sd/-  
M. K. Shrawat,  
Member (Judicial)